

**REPORT FILED BY THE PRINCIPAL CHIEF CONSERVATOR OF
FOREST ANDHRA PRADESH IN O.A NO.226 OF 2021 ORDER
DATED 11.02.2022**

It is submitted that Sri Gollapalli Bhaskar Reddy filed an O.A.No. 226/2021, dated 21.10.2021 before this Hon'ble NGT(SZ), Chennai regarding cutting of about 400 Tamarind trees in Sy.no.427-1,432-1,432 and 427-3 of Lapakshi Village, Ananthapuramu District based on the permission granted by the Divisional Forest Officer, Ananthapuramu in Proc.no.1505/2021/G8, dt:08.10.2021

It is submitted that this Hon'ble National Green Tribunal, Southern Zone, Chennai in their order dated 11.02.2022 In para No.5 of the order read as follows;

The Principal Chief Conservator of Forest has not filed their statement regarding the nature of land and also as to whether it will come under the definition of "Deemed Forest" in view of the decisions of T.N. Godavarman Thirumalpad's case and the District Collector is also expected to file a statement regarding the nature of assignment made to the original parties from whom the land has been obtained by the 6th Respondent and whether there was any condition imposed and the purpose for which it was given.

It is submitted that in compliance with the above directions, it is submitted that, as per the report of the Divisional Forest Officer, Ananthapuramu, the status of the subject land i.e., Sy.no.427-1, 432-2 and 427-3 is revenue land and the total extent is 14.84 Acres as per the Revenue records. Regarding applicability of the decision of the Hon'ble Supreme Court of India in W.P. (Civil) 202 of 1995 in T.Godavarman Thirumalpad vs Union of India & Others i.e., whether the subject land comes under the definition of **"Deemed Forest"**, **it is submitted that, the criteria for definition of "Deemed Forest/ land falling under dictionary meaning of forests' (which are not under the administrative control of Forest Department) are yet to be finalized by the Government of Andhra Pradesh. Soon after finalization of definition / criteria by the Government, the same would be applied on the subject land for examining the applicability of the Forest (Conservation) Act,1980 under criteria "Deemed Forest"**.

This is submitted for kind information.

Dated at Guntur on this the 8th day of March 2022



N.PRATEEP KUMAR I.F.S

PRINCIPAL CHIEF CONSERVATOR OF FOREST

ANDHRA PRADESH

Principal Chief Conservator of Forests &
Head of Forest Force,
Andhra Pradesh, Guntur

02.03.22